

The Minister of Food and Agriculture (Shri A. P. Jain): (a) to (d). The information is being collected from the Delhi Administration and when available it will be placed on the table of the House.

13 hrs.

BUSINESS OF THE HOUSE

Shri Mohammed Imam (Chitaldrug) We are glad that the discussion on Tibet has been included, and it is coming up on Friday, but the time allotted is very small taking into consideration the importance of the subject. The time allotted is only 2½ hours. We have all sent up our resolutions and I suggest that one full day may be allotted, and the whole of Saturday may be devoted for this discussion. This 2½ hours is very inadequate. Perhaps, the Prime Minister will himself need one hour. So, we will be left with only 1½ hours, and I do not think we will be able to do justice to this important subject.

Shri Braj Raj Singh (Firozabad): Since we are sitting on Saturday also, it is better we devote the full day to this debate.

Mr. Speaker: This is a private motion. Hon. Members are aware that under our rules not more than 2½ hours can be allowed. I originally allowed two hours, thereafter increased it to 2½ hours. It is not a motion by the Government.

Hon. Members must also know that the hon. Prime Minister made a long statement here, and thereafter it was discussed in the Rajya Sabha. Whatever little remains may be disposed of here. Again and again the hon. Prime Minister has been stating that it is a delicate situation. We will have to be a little careful in dealing with this matter. Let the views of the House be expressed without, of course, offending the relationship between the two States.

Having regard to all this, I request hon. Members to confine their remarks to 15 minutes each. Whatever information they want to pass on, they may brief other hon. Members who will have an opportunity. Every hon. Member will not have an opportunity. Let us bear it in mind. We will watch, and next session, God willing, if there is any further necessity, we will discuss it.

12.08 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of Notification No. G.S.R. 502, dated the 25th April, 1959. [Placed in Library. See No. LT-1411/59].

REPLIES TO MEMORANDA ON DEMANDS FOR GRANTS (RAILWAYS)

The Deputy Minister of Railways (Shri S. V. Ramaswamy): I beg to lay on the Table a copy of the statement containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) 1959-60. [Placed in Library. See No. LT-1412/59].

BUDGET ESTIMATES OF INDIAN AIRLINES CORPORATION AND AIR-INDIA INTERNATIONAL CORPORATION

The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin): I beg to lay on the Table, under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954 a copy of each of the following papers:

- (1) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1959-60.